

**CP IB No.813/7/HDB/2019**

**MENTIONING MATTER**

Taken upon being mentioned.

Heard the Learned Sr.Counsel Mr.S.Sriram for the Applicant.

It is represented that advance notice of this unnumbered Application has been served on the Resolution Professional. None present for the RP.

Learned Sr.Counsel submits that an Intervention Application by one of PRA's whose plan was not accepted has been filed seeking to implead the said PRA, in (Plan)/IA/15/2024.

Ld. Sr.Counsel further submits that since (Plan)/IA/15/2024 stands adjourned to 16.07.2024, intervention application may also be ordered to be listed on 16.07.2024.

List the intervention application on 16.07.2024, if the same is in order. Let notice of listing this matter on 16.07.2024 be given to the RP. Meanwhile, counter if any, by the RP.

**Call on 16.07.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**

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